

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. 5110

TO BE ANSWERED ON WEDNESDAY, THE 24TH JULY, 2019

Court Language

5110. DR. T. SUMATHY (A) THAMIZHACHI THANGAPANDIAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

- a) the details of High Courts in the country where regional language other than Hindi or English is used as court language or one of the court languages;
- b) the factors being considered for making regional languages as court language in High Courts in India;
- c) whether the Ministry has received proposals for making Tamil as court language or one of the court languages in the Madras High Court and if so, the details thereof; and
- d) the action taken/being taken by the Ministry to make Tamil as court language or one of the court language in the Madras High Court and if not, the reasons therefor?

ANSWER

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI RAVI SHANKAR PRASAD)

(a) to (d): Proposals were received for use of Bengali, Tamil, Hindi, Gujarati and Kannada in the High Courts of Calcutta, Madras, Chhattisgarh, Gujarat and Karnataka respectively. The Cabinet Committee in its decision dated 21.05.1965 required that consent of the Hon'ble Chief

Justice of India be obtained on any proposal relating to use of a language other than English in the High Court. The requests relating to use of Bengali, Tamil, Hindi, Gujarati and Kannada in the High Courts of Calcutta, Madras, Chhattisgarh, Gujarat and Karnataka accordingly were forwarded to the Hon'ble Chief Justice of India. Hon'ble Chief Justice of India on 18.01.2016 has conveyed that the Full Court, after extensive deliberation, disapproved the proposals, reiterating the previous Resolutions which had unanimously resolved that the proposals could not be accepted.

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